

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

R.A.156/92 in O.A.1017/87

Date of decision: 4.5.92

**Kedar Singh Versus Union of India & others**

This Review Application has been filed by the petitioner because the O.A. No.1017/87 has been dismissed on the ground of limitation. The petitioner contends that the period of time in seeking remedy in the Industrial Tribunal, should not have been counted while counting the period of limitation. The law with regard to the power of review is well settled that a judgement can be reviewed on the ground of discovery of new and important matter or evidence which, after exercise of due diligence was not within the knowledge of the party or could not be produced by him at the time when order was passed. Another ground is that if some mistake or error apparent on the face of the record is available or for any other sufficient reason.

2. The provisions relating to power of review constitute <sup>an</sup> exception to the general rule that when once a judgement is signed and pronounced, it cannot afterwards be altered or added to and hence a right of review is exercisable only where the circumstances are distinctly covered by statutory exceptions. A judgement cannot be reviewed even if it contains an incorrect exposition of law. Great care have to be exercised by the Court in granting a review. The grounds raised in the review petition have been

*Lambly*

contd...2p...

